

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 152-153/2014

AKHILESH @ BARSATI

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 23230/2025 - DISCHARGE OF ADVOCATE ON RECORD

Date : 28-02-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH
[IN CHAMBERS]

For Appellant(s) Mr. D P Chaturvedi, Adv.
Mr. Tarun Kumar Thakur, Adv.
Mr. Abhay Choudhary M, Adv.
Ms. Anuradha Mutatkar, AOR

For Respondent(s) Mr. Rohit K. Singh, AOR
Mr. Uday N. Tiwary, Adv.
Mr. Pritam Bishwas, Adv.

UPON hearing the counsel the Court made the following
O R D E RI.A. No. 23230/2025

The present application has been filed by learned Advocate-on-Record seeking discharge from the case after he failed to illicit any response of litigant in spite of having informed the litigant vide letter dated 02.01.2025 which have been delivered in terms of the track consignment report of the Indian Post showing that the Item has been delivered on 10.01.2025.

2. In the circumstances, the application is allowed.

3. List the matter after four weeks to enable the appellant to engage other counsel in the matter.

(KANCHAN CHOUHAN)
SENIOR PERSONAL ASSISTANT

(G.S. KUKAL)
COURT MASTER (NSH)